

<i>Sl. No.</i>	<i>Name of the Project</i>
1	2

8. Tapovan Vishnugarh

9. Vihnu Prayag

10. Loharinagpal

11. Bowala Nand Prayag

12. Tiuni Plasu

BIHAR

13. Sankh St. II

14. Kadhwan M.P.P.

15. Tribeni Link Canal

*List of the Schemes cleared by CEA
awaiting Planning Commission Sanction*

UTTAR PRADESH*Hydel Projects*

1. Dhauliganga - I @@

2. Tehri St. II PSS

3. Koteswar Dam

4. Lohari Nagpala \$

5. Pala Maneri \$\$

6. Khara *

7. Babail

<i>Sl. No.</i>	<i>Name of the Project</i>
1	2

8. Belka

9. Rajghat **

@@ The scheme was given approval in principle. Formal approval of CEA would be given after compliance with the statutory requirement under Section 29(2) of E.S. Act 1948.

\$ Revised project report (4 x 130 MW) capacity at an estimated cost of Rs. 372.60 crores has been prepared by project authorities. Schemes has been rejected from environmental angle.

\$\$ Revised project report (4 x 100 MW) capacity at an estimated cost of Rs. 383 crores received in Jan'87. Scheme rejected from environmental angle.

* Ongoing scheme, yet to be sanctioned

** Includes 50% share of Madhya Pradesh.

[English]

Action Against Laxmichand Bhagaji Limited

5245. SHRI G. K. SHEKHADA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Laxmichand Bhagaji Limited, a nonfinancial company has defrauded a large number of small depositors in various states;

(b) in so, whether any action has been initiated against the company under the Companies Act;

(c) if so, the details thereof; and

(d) when the depositors' money is likely to be paid back?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) The Government has received a number of complaints from the depositors against M/s. Laxmichand Bhagaji Limited, a non-banking financial company, alleging non-refund of their deposits.

(b) to (d). Non-banking financial companies are exempted from the operation of the provisions of Section 58A of the Companies Act, 1956 in terms of sub-section (7) thereof. Acceptance of deposits by such financial companies is governed by the Non-Banking Financial Companies (Reserve Bank) Directions, 1977 and the Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1977. In so far as action under the Companies Act, 1956 is concerned, the Registrar of companies, Maharashtra, has filed a petition for winding up of the company before the Hon. High Court at Bombay under Section 433/439 of the Act. Hon. High Court has been pleased to admit the petition and has ordered the appointment of the Official Liquidator as the Provisional Liquidator of the company *vide* Order dated 5.4.1990. The liquidation proceedings of the company will be initiated by the Official Liquidator subject to the directions of the Hon. High Court. The Registrar of Companies has also filed prosecutions under Sections 162, 210 and 220 of the Companies Act, 1956 against the company and its Directors or defaults regarding non-filing of balance-sheets for the years ending 30-6-1987 and 30-6-1988 and the relative annual returns and the said cases are pending before the Court.

[*Translation*]

Overbridge and other Passenger Amenities at Telon Railway Station

5246. SHRI R. L. P. VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to provide an overbridge at Telon railway station, a densely populated area of Komalanchal and where thermal power station, colliery and coal-washery are located on the other side of the line;

(b) whether other facilities such as waiting room, platforms, tea-stall and book-stall etc. are also proposed to be provided there;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) to (d). Various amenities are provided at stations as per norms based on the volume of traffic dealt with. Amenities provided at Telon Railway station are considered adequate for the present level of traffic dealt with.

Setting up of unit of National Bicycle Corporation of India Limited at Giridih, Bihar

5247. SHRI R. L. P. VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) the number of units of the National Bicycle Corporation of India Limited and their annual production; and

(b) whether it is proposed to set up a bicycle unit at Dhanvar or Jamua in Giridih